

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 126

IA No. 1227/2024, 1518/2024
In
CP (IB) No. 291/Chd/Chd/2018
(Admitted)

IN THE MATTER OF:

Edelweiss Asset Reconstruction Co. Ltd.

...Petitioner/ Financial Creditor

Vs.

Winsome Yarns Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 60(5), IBC 2016

Order delivered on 11.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Applicant in : Mr. Harsh Garg, Advocate
IA No. 1227/2024 Ms. Ramneek Kaur Mann, Advocate

For the RP : Mr. Sushant Kareer, Advocate

ORDER

Matter taken up on urgent mentioning.

IA No. 1227/2024

Reply has been filed by learned counsel for the RP vide Diary No. 1707/2 dated 09.07.2024. The same is taken on record. It is stated by learned counsel for the applicant that he does not want to file rejoinder to the reply. List the matter for arguments on 07.08.2024 in supplementary list.

IA No. 1518/2024

List on 07.08.2024 in supplementary list.

-sd-
(UMESH KUMAR SHUKLA)
MEMBER (T)

SM

-sd-
(HARNAM SINGH THAKUR)
MEMBER (J)